

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 9

CP/238(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **02.05.2024**

NAME OF THE PARTIES : **Nish Developers Private Limited**

For Applicant : Not given.

Section 66(1) of Companies Act

ORDER

1. Counsel for applicant submits that his client is ready to make Fixed Deposit of an amount of Rs.75,00,000/- (Rupees Seventy-Five Lakh only), which it is ready to pay to intervenor.
2. In view of the above, the applicant is directed to demonstrate deposit of the above amount which shall be claimed by the intervenor through appropriate proceedings under any law for the time being in force.
3. Counsel for intervenor submits that his client shall file necessary suit for recovery of the above amount within a period of three weeks from publishing final orders by this Tribunal.
4. **For reporting Fixed Deposit of the above amount by the applicant list on 13.05.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

JNK